

GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE  
**RAJYA SABHA**  
**UNSTARRED QUESTION No. 123**  
**ANSWERED ON THURSDAY, THE 20.07.2023**

**Vacancies in Karnataka High Court**

123 Shri Narayana Koragappa:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) details of vacancies of Judges and Additional Judges in the High Court of Karnataka;
- (b) the efforts made by the Supreme Court to fill in the above vacancies; and
- (c) the likely date by when above posts of Judges are to be filled and the Bench will have full strength?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF  
LAW AND JUSTICE; MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY  
OF CULTURE  
(SHRI ARJUN RAM MEGHWAL)**

(a) to (c): As on 14.07.2023, against the sanctioned strength of 62 Judges, 51 Judges are working in the Karnataka High Court thus leaving 11 vacancies. At present, 03 proposals of the Karnataka High Court are at various stages of processing between the Government and the Supreme Court Collegium. Further, recommendations from High Court Collegium are yet to be received in respect of the remaining 08 vacancies in the High Court.

As per the Memorandum of Procedure, for the appointment of Judges of High Court, the Chief Justice of the High Court is required to initiate the proposals in consultation with two senior-most Judges from amongst the eligible candidates from the Bar and concerned State Judicial Service six months prior to the occurrence of vacancies. Filling up of vacancies is a continuous, integrated and collaborative process between the Executive and the Judiciary. It requires consultation and approval from various constitutional authorities both at the State and Centre level. While every effort is made to fill up the existing vacancies expeditiously,

vacancies do keep on arising on account of retirement, resignation or elevation of Judges and increase in Judge Strength.

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